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SLP(C)No. 20602 OF 2002
ITEM No.17

Court No. 6

SECTION XV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.20602/2002

(From the judgement and order dated 03/05/2002 in SBCRP 672/99
of The HIGH COURT OF RAJASTHAN, JAIPUR BENCH)

RAFIQUE BIBI (D) BY LRS.

Petitioner (s)

VERSUS

SAYED WALIUDDIN (D) BY LRS. & ORS.

Respondent (s)

(With prayer for interim relief)
(With Appln(s). for declaring petnr. as Major)

Date : 11/11/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.C. LAHOTI
HON'BLE MR. JUSTICE BRIJESH KUMAR

For Petitioner (s) Mr. O.P. Sharma, Sr. Adv.
Mr. K.R. Gupta, Adv.
Mr. Nanita Sharma, Adv.
Mr. Vivek Sharma, Adv.
Mr. Abhhishek Atrey, Adv.
Mr. Rajbalam Sharma, Adv.
Mr. R.C. Gubrele, Adv.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

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Learned counsel for the petitioners is allowed
liberty of filing copies of the plaint, written statement
and memo of revision and other relevant documents within
four weeks.

Status quo as to possession over the suit
property shall be maintained in the meanwhile.

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.....L.....T.....J

(Ajay Kr. Jain)
Court Master

(Radha R. Bhatia)
Court Master